

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:617  
ANSWERED ON:26.11.2014  
REAL ESTATE DEVELOPMENT REGULATORY BILL  
Venugopal Dr. Ponnusamy

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government is considering to introduce Real Estate Development Regulatory Bill to reign in the unscrupulous builders;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether some builders are/were engaged in developing private layouts and constructing townships and were escaping their responsibility of providing promised facilities such as sewage treatment plants, etc;
- (d) if so, the details thereof; and
- (e) whether the Government has held any discussion with all the stakeholders in this regard, if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

- (a) & (b): The Real Estate (Regulation and Development) Bill, 2013 was introduced in the Rajya Sabha on 14th August, 2013.
- (c) & (d): 'Land' and 'Colonisation' being the State subjects, it is the responsibility of State Governments/Municipal/Development Authorities to look into the deviations in construction.
- (e): This Ministry held consultations with various stakeholders for Real Estate (Regulation and Development) Bill, 2013 prior to its introduction in Parliament and after submission of report of the Parliamentary Standing Committee.